

(c) whether Government have taken any steps to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) Yes, Sir.

(b) A copy of a note received from General Secretary, Social Party is laid on the Table of the House. [Placed in Library. See No. LT-9077/75].

(c) Government have already stated before that they have an open mind in the matter and will hold discussions with the leaders of political parties.

Foreign companies collaborating for oil exploration

2102. **SHRI SHANKERRAO SAVANT:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) which foreign companies and nations are collaborating with India for on-shore and off-shore exploration for oil,

(b) the capital and expertise each of them has agreed to bring with it;

(c) whether any schedule for starting the work and for completing the work has been fixed with them; and

(d) if so, broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) There is no foreign collaboration in off-shore oil exploration. For off-shore exploration, contracts have been signed with Carlsberg India Group for the Bengal basin and with the Reading and Bates Group for the Kutch basin.

(b) to (d). The main terms of the aforesaid two contracts are given in the statement laid on the Table of the House in reply to Starred Question No. 30 answered on July 23, 1974.

W.H. Brady and Company

2103. **SHRI SHANKERRAO SAVANT:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given

to Unstarred Question No. 4774 on the 17th December, 1974, regarding sale of W.H. Brady and Company by Board of Directors and state.

(a) whether the shares in Dalton Property and Company belonging to W.H. Brady and Company have been freshly advertised for sale and whether they have since been sold; and

(b) if so, when and for what amount and whether the amount has been credited to Brady and Company in India?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) and (b). Yes Sir, 1788 shares of Dalton Properties Co. Ltd., U.K., held by M/s. W. H. Brady & Company Ltd. were freshly advertised for sale and, as a result, offers were received from three companies, namely, M/s. Dalmia Cement (Bharat) Ltd., M/s. Orissa Cement Ltd. and M/s. Utkal Investments Ltd. for the purchase of the entire lot for Rs. 43 lakhs. Approval of the Central Government under section 372(4) of the Companies Act, 1956 were sought by M/s. Dalmia Cement (Bharat) Ltd. and M/s. Orissa Cement Ltd. for the purchase respectively of 894 and 700 shares of Dalton Properties Co. Ltd., U.K. for Rs. 2150 lakhs and Rs. 16,83,445 respectively. Necessary approval was accorded on 11th February, 1975. The remaining 194 shares were to be purchased by M/s. Utkal Investments Ltd. for Rs. 4,66,555. Government have no information as to whether the shares have since been sold and the amount credited to M/s. W. H. Brady and Co. Ltd.

Production of Janata soap by some manufacturers

2104 **SHRI INDRAJIT GUPTA:**
SHRI C. K. CHANDRAPAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that the reservation of some capacity